

ITEM NO.34

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 30473/2014
(Arising out of impugned final judgment and order dated
03/04/2014 in WA No. 5387/2011 passed by the High Court of
Judicature at Allahabad)

STATE OF UP AND ANR

Petitioner(s)

VERSUS

OM PRAKASH TRIPATHI

Respondent(s)

(With interim relief and office report)

Date : 28/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. M.R. Shamshad,AOR

Mr. Aviral Saxena, Adv.

Ms. Harshita Deshwal, Adv.

Mr.Rajat Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

No one appears for the respondents.

Leave granted.

Interim order dated 03.11.2014 is made
absolute.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master